NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 08/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE PARTIES: Shri James Martin Pereira & Ors.

M/s. Promas Engineers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

DESIGNATION Niruhama Kas Advocates
H. P. Kas for Petitian

Tay Lattigara IIB Interpris

SIGNATURE

Vaishali Shah J for Respondents Bijal Rathod J

ORDER

C.P. No. 8/241-242/NCLT/MB/MAH/2017

- Ld. Representatives of both the sides are present. 1.
- In an Order of the Hon'ble NCLAT dated 11th April, 2017, it was directed that if the Company Petition is not decided by 15th May, 2017, an Interim Order passed on 3rd March, 2017 shall stand vacated. Since the Petition is not decided so far, therefore, under the circumstances, at the next date it is to be decided whether the Order of Hon'ble NCLAT still continues and due to which whether the stay now stood vacated or not?
- This question is to be decided in the next hearing on 30th November, 2017 at 4.00 p.m.

Bhaskara Pantula Mohan Member (Judicial)

M.K. Shrawat Member (Judicial)

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Dated: 24.11.2017

vkr